

**Before the Appellate Tribunal for Electricity  
Appellate Jurisdiction)**

**Dated: 9<sup>th</sup> March, 2010**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. H.L. Bajaj, Technical Member**

**Appeal No. 18 of 2010**

**Dwarikesh Sugar Industries Ltd. .... Appellant (s)  
Versus  
U.P.P.C.L. & Ors. ... Respondent (s)**

**Appeal No. 19 of 2010**

**Dwarikesh Sugar Industries Ltd. .... Appellant (s)  
Versus  
Madhyanchal Vidyut Vitran Nigam Ltd. & Ors. ... Respondent (s)**

**Appeal No. 20 of 2010**

**Dwarikesh Sugar Industries Ltd. .... Appellant (s)  
Versus  
M/s Paschimanchal Vidyut Vitran Nigam Ltd. & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan  
Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for Mr. Pradeep  
Misra

**ORDER**

Mr. Manoj Kr. Sharma undertakes to file Vakalatnama on behalf of Respondent Nos. 1 to 3 and seeks some time to file the Counter.

Post the matter on **07.04.2010**. In the meantime, the learned counsel is directed to file the Vakalatnama and the Counter on or before 31.03.2010 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is at liberty to file the Rejoinder, if any.

**(H.L. Bajaj)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**